

- (xi) It has also been made mandatory that all Implementing Agencies on receipt of grants-in-aid, should upload list of beneficiaries alongwith the complete details of beneficiaries (Ration Card/Adhar Card/Voter Identity Card) in their respective websites.
- (xii) For effective implementation of the Scheme and to ensure transparency the Government has taken the initiative like online submission of proposals by NGOs for availing grants-in-aid.

#### **NGOs for the welfare of SC and ST in Kerala**

2103. SHRI K. SOMAPRASAD: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) how many NGOs are working for the welfare of Scheduled Castes and Scheduled Tribes in Kerala;
- (b) the details of activities undertaken by them;
- (c) the criteria for selecting such NGOs for financial assistance; and
- (d) the details of the mechanism to monitor and control such NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) In the last three years seven NGOs have been getting financial assistance for the welfare of Scheduled Tribes. However, the State Government of Kerala has not sent any proposals of NGOs as per norms for the welfare of Scheduled Castes during the under concurrent period.

(b) The details of activities undertaken by the NGOs for the welfare of Scheduled Tribes are given in the Statement (See below).

(c) Proposals for financial assistance to NGOs are considered on the basis of recommendations of the State Level Committee which Scrutinizes the proposals and the District Collectors inspection Report, subject to fulfilment of scheme guidelines and availability of funds under the scheme during the particular year.

- (d) Projects/Schemes/Programmes are monitored through:-
  - (i) Mandatory annual inspection by the District authorities.
  - (ii) Scrutiny of proposals by Multidisciplinary State Level Committee every year.

- (iii) Mandatory submission of Audited Statement of Accounts and Utilization Certificate pertaining to the releases.
- (iv) Concurrent monitoring through an independent external agency.

***Statement***

*Name of NGOs being funded by the Ministry of Tribal Affairs under the Scheme Grants in aid to Voluntary Organizations working for the welfare of STs in the State of Kerala and the activities for which they are being funded.*

Sl. No.	Name of the NGO and Address	Activities
1.	Maa Amritamayi Math, Amrita Bhavanam, Paripally, PO: Kolam-691574 (Kerala)	Hostel and 10-Bedded Hospital
2.	Sri Ramakrishna Advaita Ashram, PO:Kalady, Dist.Ernakulam, Kerala	Hostel
3.	Swami Nirmalananda Memorial Bala Bhawan, Sri Ramakrishna Asharam, Kayamkulam-690502, Dist-Alpappuzha, Kerala	Hostel
4.	Swami Vivekananda Medical Mission, Vivekananda Nagar, Muttill, District - Wayanad, Kerala	Mobile Dispensary and 20-Bedded Hospital
5.	Vanvasi Ashram Trust, At-Peria-34, PO: Periya, Dist.Wayanad, Kerala	Residential School
6.	Vinobhaniketan, PO: Vinobhaniketan, Dist.Trivendrum, Kerala	Hostel and Mobile Dispensary
7.	Wayand GirijanaSeva Trust, Mattilayam Post, Veelamunda(Via) Wavanda Distt. Kerala- 670731	Residential School

**Free english tuition to SC/ST students**

2104. SHRIMATI VIPLOVE THAKUR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that one of chief problems faced by SC/ST students in the IIT exams is lack of competence in English;
- (b) the steps Government is taking to tackle the problem;